



RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

PRESENTS

TWO CREDIT CERTIFICATE COURSE

ON

ADVANCED CONTRACT

AUGUST - NOVEMBER 2023

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW



The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfil the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. Recently the University has earned a coveted status of being one of the top-ranking law teaching institutions in the Country. Over 1000 students acquire state of art legal education in a well-furnished and fully developed residential campus which boasts of all necessary infrastructural and manpower facilities for the all-round growth of the students. RGNUL is currently emphasizing on research, training, and consultancy in various areas of contemporary interest. It envisages to be a research-intensive university in the times to come.

CERTIFICATE COURSE

The elements of trade and commerce have marched into every facet of life — making ‘contract’ an organizing principle of every type of relationship in society. The laws governing business contracts are becoming progressively more complex, and now affect all industries and all types of commercial contracts. In contrast with other laws, contracts are binding commandments made by individuals, corporations, and the State entities within the framework of the general laws of the country. The laws relating to contract, being organic in nature, need to respond to changes in the economy, in technology, and in society, in general. Consequently, a new and growing field of regulatory jurisprudence has now become a part of the Contract Law. As it is observed, an assortment of specialised contracts is now in vogue which may not fit-in exactly with the existing forms and models. With the economy growing in unparalleled ways, entrepreneurs have, based on expediency and convenience, evolved new practices in the matters relating to contracts.

Following the understanding of the ‘general principles of contracts’, ‘specific remedies and reliefs’, and having understood the ‘concept of specific contracts’ (like contracts of indemnity, guarantee, bailment, agency, partnership and sale of goods), now the time has come when it is obligatory and indispensable to look at the new facets of contractual jurisprudence which confront modern-day contracts hitherto uncharted and unexplored at least at the undergraduate (UG) level in law schools, colleges and universities. These specialised, innovative, and ground-breaking contracts, arising from simple contracts and accomplishing a great deal of desirable goals in a free market economy, must be studied at the undergraduate level to accommodate the new demands of users and consumers surrounded by the framework of different laws.

This course, hence, focuses on the contemporary forms of business contracts and expositis on the historical evolution, judicial interpretation and future applications of such contracts. This course is, therefore, designed with a view to appreciate and understand this emerging field, and to prepare the students to meet the challenges of the 21st century, and to serve a social purpose — besides the dissemination of legal knowledge in this vital sector of jurisprudence.

ABOUT THE COURSE

Eligibility

Academicians, Practitioners, Researchers, and Students (across disciplines) are invited to join the Credit Course.

Mode of Lectures

The lectures will be conducted in blended mode through online lectures and classroom teaching. Platform of **Cisco Webex** will be used for organising the lectures.

Learning Outcomes

A student, after successful completion of this course, should have:

- A deeper understanding of the application of contract law to specialised modern contracts.
- A critical appreciation for the legal framework of advanced contracts.
- A potential to comprehend the significant contractual clauses and their interpretation.
- An in-depth perceptive to bridge the gap between the theoretical understanding of contract law and its practical orientation, need, relevance, and challenges.
- Understood the relevance of international laws in the global business context, i.e., the multinational contractual jurisdiction; and
- The capability to address the delineation of the modern style, practice, and challenges confronting new forms of contract.

GUEST LECTURER



Prof. (Dr) R K Singh
Professor of Law (GNLU)



Prof. (Dr.) G P Sahoo
Professor of Law (BHU)



Mr. Bharat Budholia
Partner at AZB & Partners



Ms. Abha Tiwari
Legal Head at Renault Nissan

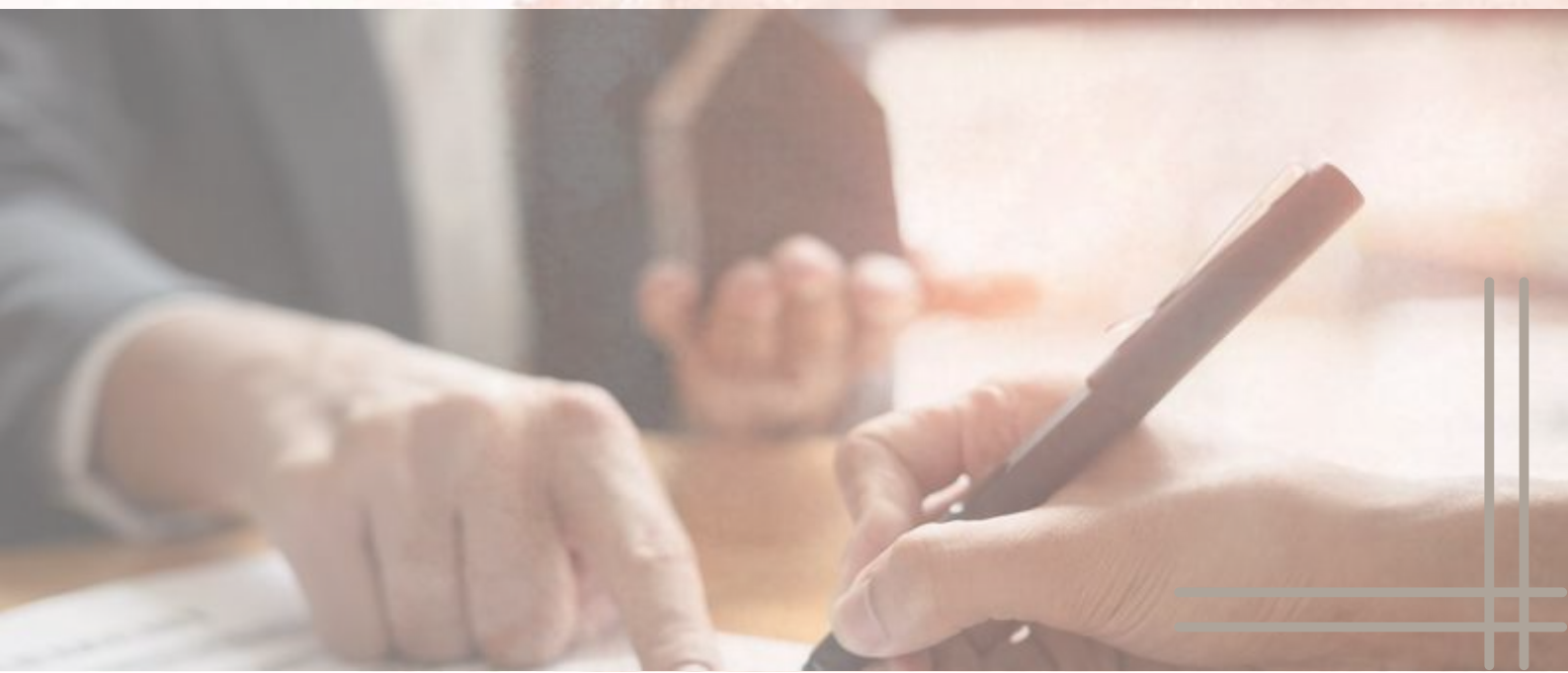
ABOUT THE KEY RESOURCE PERSON

Prof. (Dr.) R.K. Singh

Prof. (Dr) R K Singh is a **Professor of Law at Gujarat National Law University (GNLU)**, and has over 17 years of teaching experience, including around 14 years at the PG (LLM) level. He did his BA, LLB and LLM from the University of Allahabad, and PhD in Law from Gujarat University.

Currently, he is pursuing Post-doctoral in Law Programme (LLD - Doctor of Laws) from Chanakya National Law University, Patna. He was formerly the Dean (Academic Affairs) of GNLU. In the year 2016, he was selected for deputation as ICCR (Indian Council for Cultural Relations) Rotating Chair (Visiting Professor of Indian Studies) at Leibniz University of Hannover, Germany for a period of one semester.

He was awarded the 'Education Leadership Award' at the 26th Business School Affaire & Dewang Mehta National Education Awards (Regional Round) for the year 2018. Furthermore, he was also the recipient of the 'Excellent Faculty Award' by Gujarat National Law University, Gandhinagar for the year 2009-2010. Professor Singh is the author of a book titled, Law Relating to Electronic Contracts (ISBN: 978-93-5143-713-0), published by LexisNexis. Besides, he has published research papers and articles on a range of subjects, particularly legal education, constitutional law and contract law.



ABOUT THE KEY RESOURCE PERSON

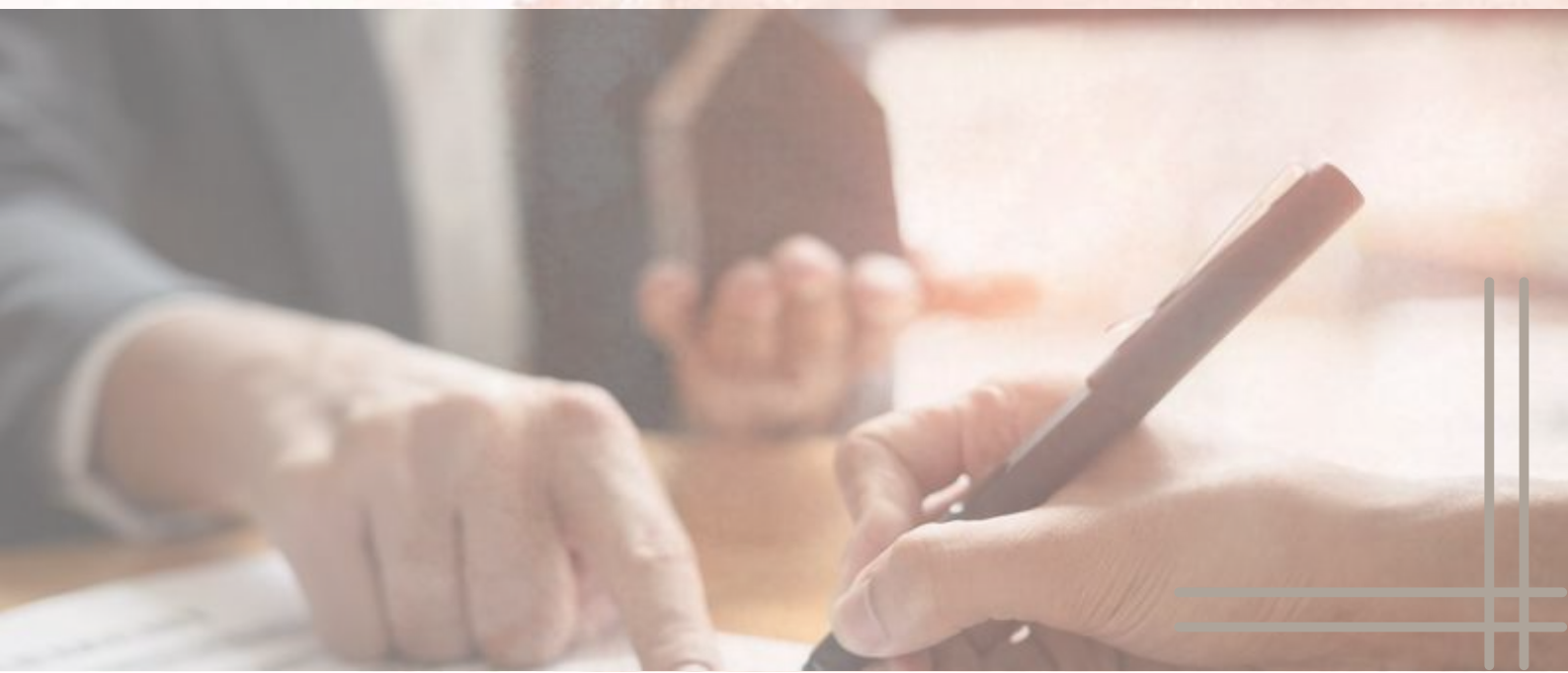
Prof. (Dr.) G P Sahoo

Prof. (Dr.) G P Sahoo is an esteemed academician and legal expert, currently a Professor of Law at the Faculty of Law, Banaras Hindu University, Varanasi. He completed his LL.B. and LL.M. degrees from Utkal University, Odisha, and later pursued a Doctoral Programme at Banaras Hindu University.

During his tenure as a faculty member, he introduced Information Technology Law in the academic curriculum and taught various subjects, including Cyber Law and Policy, Transfer of Property, Civil Procedure Code, Indian Contract, and Banking and Company Laws.

Prof. Sahoo is widely acclaimed in judicial, legal, and professional circles, serving as a visiting scholar at multiple universities and legal institutions across India. He is the author of the notable book "New Legal Dimensions of Cybercrime" (ISBN-10: 9382823808), published by Satyam Law International, which highlights his scholarly research on cybercrime and its legal implications.

His distinguished career and passion for law continue to shape the legal education landscape and drive discussions on cutting-edge legal issues, inspiring colleagues, students, and the broader legal community.

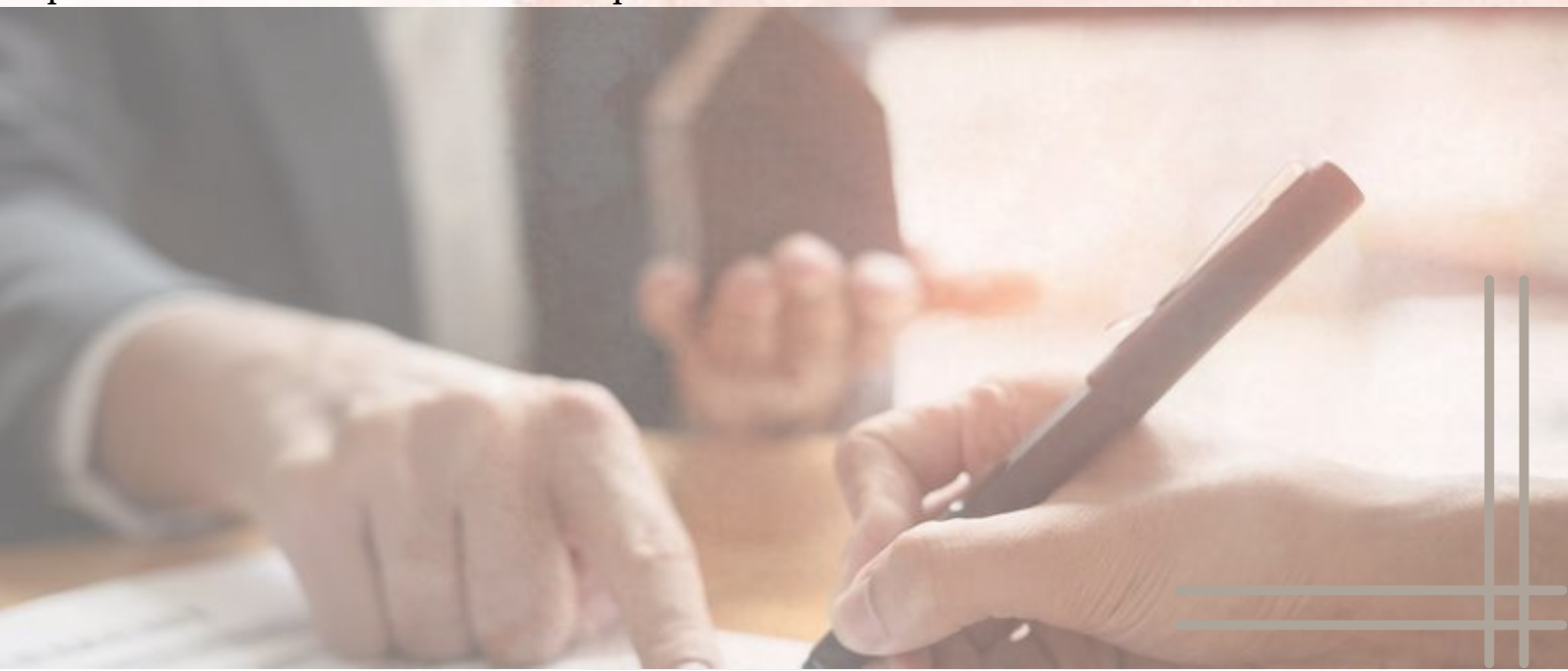


ABOUT THE KEY RESOURCE PERSON

Mr. Bharat Budholia

Mr. Bharat Budholia is a distinguished Partner at the reputable law firm AZB & Partners, where he holds a prominent position. Possessing an extensive career spanning over 14 years, he has established himself as a leading expert in the realm of Competition and Antitrust matters. Specialising in this domain, Mr. Budholia provides strategic counsel to clients on a comprehensive range of competition-related issues, encompassing cartel enforcement, abuse of dominance, and merger control. His expertise extends across various sectors, including but not limited to financial services, aviation, pharmaceuticals, consumer goods, cement, banking, healthcare, insurance, sports, media, energy, transport, and telecommunications.

His legal acumen and prowess have led him to represent both domestic and multinational clients, solidifying his reputation as a trusted advisor in the competitive legal landscape. Mr. Budholia's exceptional counsel has proven instrumental in assisting clients from diverse industries to navigate complex competition challenges effectively. Through his meticulous guidance and nuanced understanding of competition laws and regulations, Mr. Bharat Budholia plays a pivotal role in safeguarding the interests of his clients and ensuring compliance with antitrust norms. His exceptional contributions and comprehensive experience further reinforce his standing as a seasoned professional in the field of Competition and Antitrust matters.



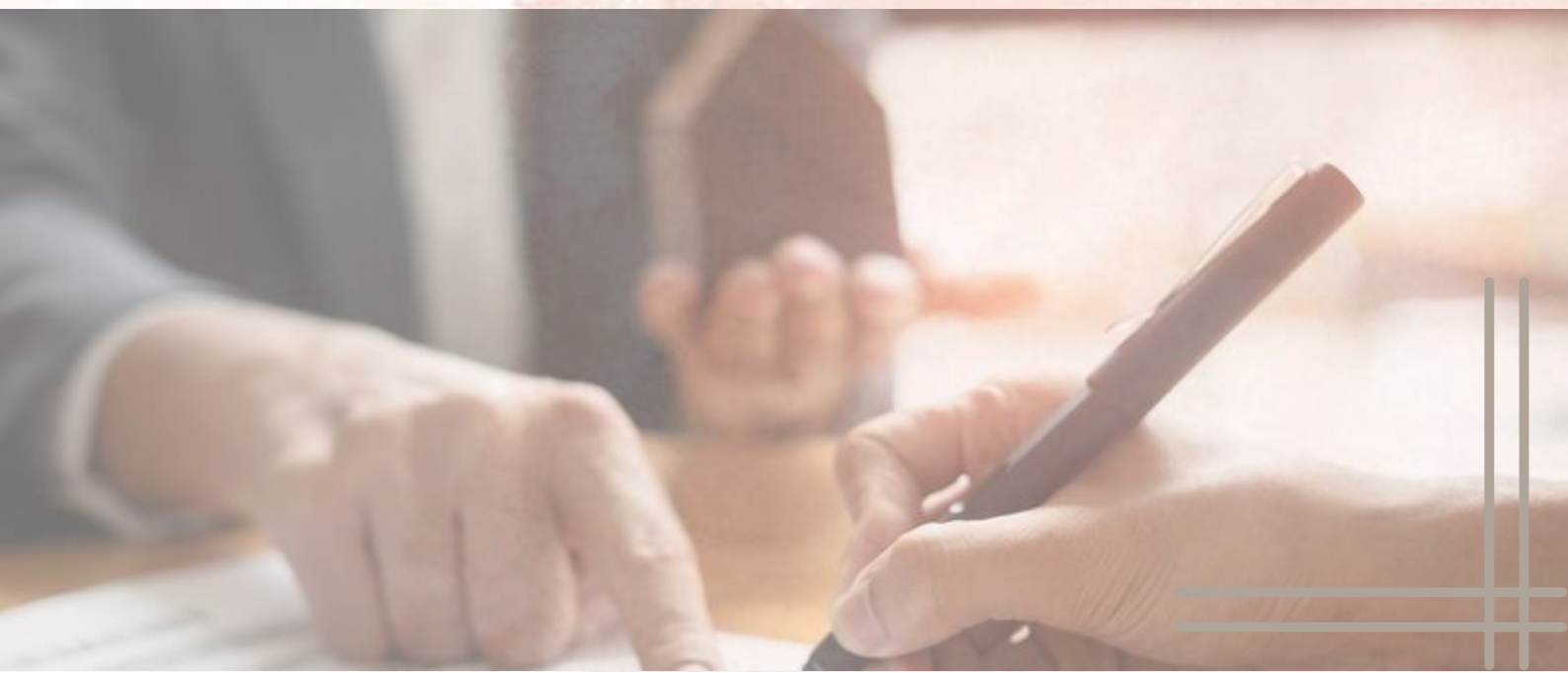
ABOUT THE KEY RESOURCE PERSON

Ms. Abha Tiwari

Ms. Abha Tiwari holds the esteemed position of **Legal Head at Renault Nissan**, where she serves as an In-house Counsel, possessing a wealth of experience exceeding 15 years in the legal field. She obtained her BA.LLB degree from the prestigious Army Institute of Law in Chandigarh and further pursued an MBA from the renowned IIM Bangalore.

At present, Ms. Tiwari is entrusted with the crucial responsibilities of being the Head of Legal and Data Protection Officer for Renault Group. Additionally, she holds the esteemed position of Senior Executive for the legal department at Renault Technology and Business Centre India Pvt Ltd. In the past, she has contributed her expertise as a Senior Executive for the Legal Department of Bajaj Allianz General Insurance Co. Ltd. Ms. Tiwari has earned a remarkable reputation for her significant contributions to various fields, and has made noteworthy contributions to her field through the publication of research papers and articles across a diverse range of subjects.

In recognition of her exemplary performance in the Finance Department, Ms. Tiwari was honored with the prestigious "Silver Star Award" in FY-2012 by Renault Technology and Business Centre India Pvt. Ltd.



PROPOSED TEACHING SCHEDULE

Module No.	Module	No. of Classes
1.	Interpretation of contracts: principles and rules <ol style="list-style-type: none"> 1. General principles of contracts 2. Introduction to different types of modern business contracts 3. Significance of modern business contracts 4. Interpretation of contracts 5. Anatomy of the process of interpretation 6. Rules of interpretation 	06
2.	Government contracts and law of tenders <ol style="list-style-type: none"> 1. Government contract 2. Articles 298 and 299 of the Constitution read with Article 14 3. Effect of a valid contract with the Government 4. Award of government contract & judicial review 5. Application of the Indian Contract Act Law of tenders	04
3.	Entertainment and sports contracts <ol style="list-style-type: none"> 1. Different types of entertainment contracts: basic legal principles 2. Sports contract: types 3. Salient features, General terms, and Issues of a standard player contract 4. Copyright issues in entertainment contracts 5. Entertainment contracts with minors 6. Breach, remedies, and dispute resolutions 	04
4.	Electronic contracts and Smart Contract <ol style="list-style-type: none"> 1. Formation of electronic contracts: contracts in the context of information technology 2. E-contract: Meaning, types. 3. Contract formation through telex, telephone, fax, e-mail, website, etc. 4. Recognition and validity of electronic contracts 5. The Information Technology Act 2000 (India) and its provisions relating to e-contracts 6. Smart Contracts 	06
5.	General principles of international contracts <ol style="list-style-type: none"> 1. Governing law or choice of law clause 2. Choice of jurisdiction (jurisdiction clause) 3. International conventions 4. Effects and discharge of contract 	04

***This is an indicative list of topics. The Organising Committee (OC) plans to invite other esteemed professionals as well, apart from the key resource person, for Guest Lectures. The resource person(s) may add any other relevant topic as they deem fit.**

OTHER DETAILS

REGISTRATION

- **Registration fee:** **INR 1,500/-** (exclusive of 18% GST) and **INR 1000/-** (no GST) for RGNUL Students.
- **Link for Registration:** [link](#)
- All interested candidates are requested to make the payment and fill in their details on this link to register for the event.
- In case of any query, please send a mail at: creditcourse@rgnul.ac.in

EVALUATION & REFERENCE MATERIAL

- All the participants will have to undertake and pass the test (by securing 50% or above marks) in order to become eligible for getting the certificate of completion of the course.
- All the reference material used during the subsistence of the course shall be shared with all the participants which they can peruse before appearing in the test.

TENTATIVE SCHEDULE

- **Last date** to fill the registration form and make payment:
20th August, 2023
- **Commencement of lectures:**
26th August, 2023 onwards
- (All sessions shall take place during weekends).



PATRON

Prof. (Dr.) Anand Pawar

VICE-CHANCELLOR (OFFICIATING) & REGISTRAR RGNUL, PUNJAB

FACULTY COORDINATORS

Dr. Vikram Karuna

**ASSISTANT PROFESSOR OF
LAW,
RGNUL, PUNJAB**

Dr. Sangeeta Taak

**ASSISTANT PROFESSOR
OF LAW
RGNUL, PUNJAB**

ORGANIZING COMMITTEE

Sanskriti Dixit (Student Coordinator)

Pramati Chatta (8264992908)

Niitom Kuli (8721017792)